

**Bill No. 141 of 2019**

**THE RIGHT OF CHILDREN TO FREE AND COMPULSORY  
EDUCATION (AMENDMENT) BILL, 2019**

By

SHRI RAHUL SHEWALE, M.P.

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**BILL**

*further to amend the Right of Children to Free and Compulsory Education Act, 2009.*

BE it enacted by Parliament in the Seventieth Year of the Republic of India as follows:—

**1.** (1) This Act may be called the Right of Children to Free and Compulsory Education (Amendment) Act, 2019.

Short title  
and  
commencement.

5 (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

35 of 2009.

**2.** In section 2 of the Right of Children to Free and Compulsory Education Act, 2009 (hereinafter referred to as the principal Act),—

Amendment  
of section 2.

(i) clause (f) shall be omitted; and

(ii) after clause (o), the following clause shall be inserted, namely:—

'(oa) "secondary education" means the education from first class to tenth class;'

Substitution of references to certain expressions by certain other expressions.

**3. In the principal Act,—**

(i) for the words "fourteen years" wherever they occur, the words "sixteen years" shall be substituted; and 5

**(ii) for the words "elementary education" wherever they occur, the words "secondary education" shall be substituted.**

Amendment of the Schedule.

**4. In the Schedule to the principal Act,—**

(i) in entry 1, in column (2), under the heading 'Item', for the words "eighth class", the words "tenth class" shall be substituted; and 10

(ii) in entry 3, in column (3), under the heading 'Norms and Standards' after "(iv) one thousand instructional hours per academic year for sixth class to eighth class." the figures and words "(v) one thousand and two hundred instructional hours per academic year for ninth and tenth class." shall be inserted. 15

### STATEMENT OF OBJECTS AND REASONS

After our independence, Right of Children to Free and Compulsory Education Act, 2009 is one of the most important legislation. The Act was enacted considering a heavy drop out of children from school due to various reasons. One of the reasons that was attributed is the financial condition of the parents and another was that the parents were not willing to send their children to schools but instead engage them in gainful employment in order to meet both ends. After enactment of the Act there has been a considerable decrease in the drop out of children from the schools. The Act is achieving its purpose very well and is high time that the ambit of the Act be extended upto secondary education. Since almost every school has necessary infrastructure to impart education upto tenth class, or even twelfth class, there is no reason why children are not given free education upto secondary education.

This Bill seeks to achieve the above objective.

NEW DELHI;  
*June 21, 2019.*

RAHUL SHEWALE

#### FINANCIAL MEMORANDUM

Clause 3 of the Bill seeks to extend the free and compulsory education from elementary education to secondary education. The Bill, therefore, if enacted would involve expenditure from the Consolidated Fund of India. It is estimated that an annual recurring expenditure of about rupees ten thousand crore may be involved from the Consolidated Fund of India.

A non-recurring expenditure of about rupees five hundred crore is also likely to be involved.

ANNEXURE

EXTRACT FROM THE RIGHT OF CHILDREN TO FREE AND COMPULSORY EDUCATION ACT, 2009.

(No. 35 OF 2009)

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2. (f) "elementary education" means the education from first class to eighth class;

Amendment  
of section 2.

\* \* \* \* \*

THE SCHEDULE

(See sections 19 and 25)

NORMS AND STANDARDS FOR A SCHOOL

Sl. No.	Item	Norms and Standards
1.	Number of teachers:	
	(a) * * *	* * *
	(b) for sixth class to eighth class	* * *
2.	* * *	* * *
3.	Minimum number of working days/instructional hours in an academic year.	(i) * * *
		* * *
		(iv) One thousand instructional hours per academic year for sixth class to eighth class.

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*(Shri Rahul Shewale, M.P.)*